3295-Amenc'ments t0 Rules under [RAJYA SABHA] Ail-India Services Ac:3296

MR. DEPUTY CHAIRMAN: I am putting the amendments to the House.

SHRI H. C. MATHUR: Sir, has not the mover of amendments a right to reply?

MR. DEPUTY CHAIRMAN: Yes. I am putting the amendments to the vote of the House.

The question is:

"That in Rule 4. clause (c) of subrule (i) be deleted."

The mo;ion is negatived.

MR. DEPUTY CHAIRMAN: Amendments Nos. (v), (vi) and (vii) are consequential and they are also barred.

MR. DEPUTY CHAIRMAN: The question is:

"That in Rule 5. sub-rule (3) be deleted."

(Alter a count): Ayes 14; Noes 38.

The motion is negatived.

SHRI H. C. MATHUR: Sir, I would rather, with the permission of the House, withdraw amendments Nos. (iii) and (iv).

•Amendments Nos. (iii) and (iv) were, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: Amendment No. (viii), *viz.*, "In Rule 9, the proviso to subrule (1) be deleted" is also consequential.

So the whole of Amendment No. I i is lost. We will take up the other i amendments at 2-30 P.M.

*For text of amendments, vide 'cols. 3255 supra.

1 P.M.

MESSAGE FROM THE LOK SABHA

THE CONSTITUTION (THIRD AMEND-MENT) BILL, 1954

MR. DEPUTY CHAIRMAN: There is a message from the other House.

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 132 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to enclose herewith a copy of the Constitution (Third Amendment) Bill, 1954, which has been passed by the Lok Sabha at its sitting held on the 23rd September, 1954 in accordance with the provisions of Article 368 of the Constitution of India."

I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2-30 P.M.

The House adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, Mr. Deputy Chairman in the Chair.

AMENDMENTS TO RULES MADE UNDER THE ALL-INDIA SERVICES ACT, 1951—continued

INDIAN ADMINISTRATIVE SERVICE (PROBATION) RULES, 1954

MR. DEPUTY CHAIRMAN: Before we proceed to the next amendment, I have to inform the House that on the whole we have 33J hours and 32 hours have been allotted by the Business Advisory Committee to the various Bills. Now, we have already